

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 401

New IA-1301/ND/2022 in IB-2032/ND/2019

IN THE MATTER OF:

Chowdhry Rubber & Chemical Pvt. Ltd.	...	Applicant
Versus		
Nikhil Footwear Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 30.03.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Ms. Jaya Goyal & Ms. Manpreet Kaur
For the Respondent : Mr. Alok Dhir, Varsha Banerjee, Advocate
For the IRP : Mr. Gautam Singhal, Adv. Mr Rahul Jain, IRP

ORDER

New IA-1301/ND/2022

This application has been moved by the applicant herein stating that the matter has been settled and dues have been paid, though the Learned Counsel for the IRP appeared and stated that five claims has been received but CoC has not been constituted. Costs of IRP has been paid.

In view of the settlement arrived at between the parties and application moved herein on behalf of the applicant, the present application stands disposed of. The CIR process now comes to an end moratorium ceases to exist. The Corporate Debtor stands discharged from the rigours of the CIR proceedings. IB-2032/ND/2019 along with IA-1301/ND/2022 stands disposed of. IRP stands discharged

File be consigned to records.

- Sd -

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

- Sd -

DHARMINDER SINGH
MEMBER (JUDICIAL)